



2025:DHC:6776



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 11th August, 2025*

+ CM(M) 653/2025 & CM APPL. 20657/2025
ARVIND AGGARWAL

.....Petitioner

Through: Mr. Rahul Shukla and Mr. Manish
Sharma, Advocates.

versus

BABU LAL GUPTA

.....Respondent

Through: Present in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner is defending a civil suit and is aggrieved by order dated 22.01.2025 whereby the two applications filed by the plaintiff have been allowed.
2. The first application moved by the plaintiff is under Order VII Rule 14 CPC and after hearing arguments for some time, learned counsel for petitioner does not press the present petition in context of abovesaid application. He, however, submits that if it be clarified that mere permission to place on record would not tantamount to hold that the document is also proved in accordance with law.
3. Needless to say, the learned Trial Court has, merely, allowed the application moved under Order VII Rule 14 CPC read with Section 151 CPC filed by the plaintiff and the documents permitted to be placed on record are still required to be proved in accordance with law and in the aspect related to its exhibition and admissibly in law are still very much open.



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4. As regard the other application which the plaintiff had moved under Order XI Rule 14 CPC read with Section 151 CPC, the learned counsel for petitioner, after hearing some argument, does not press the order passed there under either. He, however, submits that while he would also place on record the documents in terms of the abovesaid order, the plaintiff may also be directed to place on record the documents which contain admitted signatures of Mr. Hari Shankar Aggarwal, so that, if required the petitioner is also in a position to take expert opinion.

5. Learned counsel for respondent/plaintiff submits that he has no objection to the abovesaid and would place on record documents containing admitted signatures of Mr. Hari Shankar Aggarwal.

6. The next date before the learned Trial Court is stated to be 13th instant and both the sides undertake to do the needful in terms of the order dated 22.01.2025 and observations made today.

7. The present petition is disposed of as not pressed, in aforesaid terms.

8. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

AUGUST 11, 2025/ss/shs